

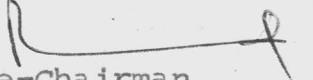
Dt. 10.07.01

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

We have heard Sri R.K. Saxena, learned counsel for the applicant and Sri A.V. Srivastava, learned counsel for the respondents.

2. By this O.A, applicant who is Bungalow Khalasi has challenged the order dt. 17.08.99, passed by General Manager, Northern Railway (respondent No.2) and order dt. 22.09.99 by which services of the applicant have been terminated as Bungalow Khalasi. Applicant has also challenged the circulars of January, 1995 and 21.12.98. Question regarding status of Bungalow Khalasi has already been determined by the Full Bench of Principal Bench of this Tribunal in case of Shyam Sunder Vs. U.O.I & others and other connected cases. The Full Bench has concluded that the question as to whether the termination of Bungalow Khalasi is legal or illegal ~~lies~~ beyond the jurisdiction of this Tribunal. In view of the legal position expressed by the Full Bench, this OA is not legally maintainable. The applicant may challenge the orders impugned in this O.A under Industrial Dispute Act. The O.A is dismissed. No costs.

  
Member- A.

  
Vice-Chairman.

/Anand/